

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3057

ANSWERED ON:07.08.2015

Orphanages

Patle Smt. Kamla Devi

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of parameters related to eligibility conditions of getting financial assistance to run orphanages;
- (b) the details of respective share of the Union and the State Governments therein;
- (c) the details of NGOs working for the welfare of orphans/destitute/neglected helpless children in the country, State/UT-wise;
- (d) the funds sanctioned, released and utilised by the State Governments/NGOs in this regard during each of the last three years and the current year, State/UT-wise;
- (e) whether the Government has received complaints regarding misappropriation of funds prescribed for the above purpose; and
- (f) if so, the details thereof and the action taken by the Government thereon, State/ UT-wise?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a): The Ministry is implementing the Integrated Child Protection Scheme (ICPS) under which financial assistance is provided to States/UTs for setting up and maintenance of Children's Homes including Specialised Adoption Agencies (SAAs) either by itself or in association with voluntary organisations for reception of children in need of care and protection. Any institution or organisation providing institutional or non-institutional care services for children in need of care and protection, including orphans, are required to make an application to the State/UT Government, together with a copy each of rules, by laws, memorandum of association, list of governing body, office bearers, balance sheet of past three years, statement of past record of social or public service provided by the institution or organisation. The State/UT Government after verifying the provisions made in the institution/organisation for the care and protection of children, health, education, boarding and lodging facilities, if any, vocational facilities and scope of rehabilitation, can issue a registration certificate to the organisation as per the provision of the Juvenile Justice (Care and Protection of Children) Act, 2000. Thereafter, based on the recommendations of the States and UTs, the financial proposals, for receiving grants under the ICPS, are considered and approved by the Central Government in the meetings of the Project Approval Board.

(b): The details of the funds share of the Union Government, State Government and NGOs in running the Children Homes and SAAs under ICPS is as under:

Cost Sharing Ratio

S. No. Component Central Share State share NGO share

1 All Homes/SAA run by Government 75% 25% -

2 All Homes/SAA run by NGOs 75% 15% 10%

(c): Ministry is providing grants under ICPS to the States/UTs which in turn disburse it to the NGOs concerned. Therefore, the list of NGOs receiving grants is not maintained centrally. However, the Ministry directly gives grant to Childline India Foundation (CIF), which is a mother NGO, for emergency outreach services (1098).

(d): The details of funds sanctioned, released and utilised under ICPS by the State Government/NGOs during the last three years and the current year State-wise is Annexed.

(e): No Madam.

(f): Does not arise.
